

SUPREME COURT OF INDIA

Kusum Kotnala

Vs.

Anil Kotnala

Transfer Petition (Civil) No.671 of 2007

(S.H. Kapadia and B.Sudershan Reddy JJ.)

22.08.2008

ORDER

1. This is a wife's transfer petition. We are not concerned with the merits of the case. The petitioner is employed in Delhi. In the circumstances, we pass the following order: pending before the Family Court, Dehradun under Section 13(a) of the *Hindu Marriage Act*, is directed to be transferred to the District Judge, Tis Hazari, Delhi, who is requested, in turn, to assign the matter to the concerned Court.

2. The transfer petition is disposed of accordingly.